Subject: Renewal of recognition of "All India Customs Ministerial Employees Federation" (1st Membership) under Central Civil Services (Recognition of Service Associations) - CCS (RSA) Rules, 1993.

The recognition of "All India Customs Ministerial Employees Federation (1st Membership)" in terms of Rule 5 d (i), Central Civil Services (Recognition of Service Associations) 1993 [CCS (RSA) Rules,] was renewed for a period of five years vide Board's letter F.No. B.12017/06/2013-Ad.IV A dated on 13.09.2013.

2. The said Association have now requested for renewal of their recognition for a further period of five years in terms of DOP&T's O.M. No.2/13/98-JCA dated 11.02.2002. The matter has been considered and it has been decided with the approval of Competent Authority to renew the recognition of the Association for a further period of 5 years with effect from 17.06.2018. The said Association shall comply with the conditions for continuance of recognitions as stipulated in the CCS (RSA) Rules, 1993.

3. If the Association fails to comply with any of the conditions set out in the CCS(RSA) Rules, 1993 and Govt. instructions there-under, the recognition may be withdrawn after following the due procedure as stated in the said Rules. If the Association would like to further continue the recognition beyond 5 year stated in Para 2 above, they shall apply for renewal well in time before the expiry of the 5 year period.

The Secretary General,
All India Customs Ministerial Employees Federation,
15/1 Strand Road, Custom House,
Kolkata – 700 001.

Copy to:
1. Chairperson, CBEC.
2. All Members, CBEC.
3. All Cadre Controlling Authorities under CBEC.
4. The Under Secretary (Coordination Section), Department of Revenue, North Block, New Delhi with a request to include the name and address of the Association for further correspondence.
5. Web Manager, Directorate General of Systems and Data Management for uploading the letter on the CBEC website.
6. Guard File